NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: CP/565/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: MURALI SUNDARAM

NAME OF THE RESPONDENT(S)

: AIR CARNIVAL PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

JAYANTH 1. K.SHAH

Counsel for petitioner

ORDER

Ms. Jayanthi K. Suresh, Counsel for the Petitioner present and submitted that pursuant to the direction that has been given on 07.09.2017, the private notice has been sent to the Registered Office of the Corporate Debtor by way of speed post and the same has been served. Counsel for the Operational Creditor submitted a memo as proof of service along with postal receipt and track delivery report. In spite of the service the Corporate Debtor did not appear. The service on Corporate Debtor is held sufficient. The Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on 21.09.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk